

ITEM NO.32

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9388/2022

(Arising out of impugned final judgment and order dated 21-04-2022 in MUA227 No. 2946/2022 passed by the High Court of Judicature at Allahabad)

COMMITTEE OF MANAGEMENT ANJUMAN
INTEZAMIA MASAJID VARANASI

Petitioner(s)

VERSUS

RAKHI SINGH & ORS.

Respondent(s)

(IA No. 106684/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 19-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE K V VISWANATHAN

For Petitioner(s) Mr. Huzefa A Ahmadi, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Mohd Nizamuddin Pasha, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.
Ms. Rashmi Singh, Adv.
Mr. Shahrukh Alam, Adv.
Mr. Rohan Sharma, Adv.

For Respondent(s) Mr. Rakesh Diwedi, Sr. Adv.
Mr. Barun Sinha, Adv.
Mrs. Pratibha Sinha, Adv.
Mr. Aditya Sharma, AOR
Mr. Parth Kaushik, Adv.

Mr. Hari Shankar Jain, Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Shaurya Krishna, Adv.

Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Vinay Rajput, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Ajay Kumar Misra Advocate General, Sr. Adv.
Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Shantanu Singh, Adv.
Mr. Siddharth Thakur, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Ms. Keerti Jaya, Adv.

Mr. Gautam Singh, Adv.
Mr. Rishi Raj, Adv.
Mr. Amol B. Karande, AOR

Mr. V Chidambareesh, Sr. Adv.
Mr. Suvidutt M.s., AOR

Mr. Ashwini Kumar Upadhyay, Adv.
Mr. Ashwani Kumar Dubey, AOR
Mr. Avinash Shukla, Adv.

Mr. Abhishek, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Huzefa Ahmadi, senior counsel states that Special Leave Petition (Civil) No 11351 of 2023 was mentioned for being listed today but through inadvertence, the Special Leave which has been listed is companion Special Leave Petition (Civil) No 9388 of 2022.
- 2 Mr Tushar Mehta, Solicitor General appears on behalf of the State of Uttar Pradesh and the Union of India.
- 3 In view of the urgency, Special Leave Petition (Civil) No 11351 of 2023 is taken on Board.

- 4 Issue notice.
- 5 Counsel appearing on behalf of the respective contesting parties accept notice.
- 6 The implications of the impugned judgment of the High Court would merit closer scrutiny. Hence, the implementation of the directions contained in the impugned judgment of the High Court dated 12 May 2023 shall stand deferred.
- 7 SLP (C) No 11351 of 2023 be tagged with SLP (C) No 9388 of 2022.
- 8 List the Special Leave Petitions on 6 July 2023.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR